

Central Administrative Tribunal
Principal Bench: New Delhi

O.A. No. 1382/2000

New Delhi this the 25th day of July, 2000

Hon'ble Mr. Justice Ashok Agarwal, Chairman
Hon'ble Mr. V.K. Majotra, Member (A)

Shri K. Lal, I.A.S.,
Commissioner-Cum-Secretary,
Govt. of Himachal Pradesh,
12/Type-V, Kusumapati, Shimla,
H.P.

...Applicant

(By Advocate: Shri G.D. Gupta with
Shri S.K. Sinha)

Versus

1. Union of India,
through the Principal Secretary,
Department of Personnel and
Training, Govt. of India,
New Delhi.

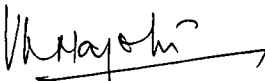
2. State of Himachal Pradesh,
through the Chief Secretary,
Govt. of Himachal Pradesh,
Shimla, Himachal Pradesh.

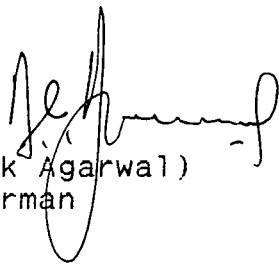
..Respondents

ORDER (Oral)

By Justice Ashok Agarwal, Chairman

On application made by Shri G.D. Gupta appearing on behalf of applicant, leave is granted to withdraw the present OA with liberty to once again approach this Tribunal if and after an order or notice of termination of service or compulsory retirement is served on the applicant.


(V.K. Majotra)
Member (A)


(Ashok Agarwal)
Chairman

cc.